

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.) No(s). 13924/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLA(SJ) No. 3192/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 231155/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 231153/2024 - EXEMPTION FROM FILING O.T., IA No. 281558/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 231152/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 02-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. Yash S. Vijay, AOR

For Respondent(s) Mr. Anshul Narayan, Adv.
Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Nobody appears for the respondent no.2 though duly served.
2. Let bailable warrant of Rs.25,000/- be issued against the respondent no.2 for remaining present before this Court on 04.02.2025, either personally or through an Advocate.
3. The bailable warrant be executed through the SHO of the concerned Police Station.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)